

IN THE HIGH COURT OF KARNATAKA AT BENGALURU
ON THE DAY OF Thursday THE 25th Day Of April 2024
COURT HALL NO.6 SITTING AT KALABURAGI BENCH
at 02:30PM
BEFORE

THE HON'BLE JUSTICE C M JOSHI

(To get Daily Causelist through telegram, join High Court telegram channel by
clicking: <https://t.me/karnatakahighcourt>)

THROUGH VIDEO CONFERENCING

Sl.No.	Case No.		Pet/Appl/Comp & Adv	Resp & Adv
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(MATTERS PERTAIN TO PRINCIPAL BENCH, BENGALURU)

PRONOUNCEMENT OF JUDGMENT

1	RFA 424/2013	(PAR,)	<i>PET: YALLOJI RAO AND OTHERS MANJUNATHA PATTANASHETTY & H N RAMESH</i>	<i>RES: SMT. RATNA BAI V V GUNJAL</i>
			<u>Connected With</u>	
1.1	RFA 539/2013	(PAR,)	<i>PET: SMT RATNA BAI W/O SHANKAR RAO SHINDE V V GUNJAL & SHAILA KUMARI</i>	<i>RES: YALLOJI RAO S/O DURGOJI RAO DEAD BY LRS AND OTHERS MANJUNATH PATTANASHETTY FOR R1(A-F) V/O DTD 11/03/14, NOTICE TO R2 TO R10 ARE D/W</i>

PRONOUNCEMENT OF ORDER ON IA

COURT HALL NO :37

2 RFA 2471/2007 (SP,) PET: SMT SADRUNNISA RES: M/S AMIN
RASHMI @ FAIRY INTERNATIONAL AND
MATHUR OTHERS
A/W IA 3/21 FOR VINAYAKA B FOR R1
FURTHER ORDERS (NOC)
ON IMPEADING AS R KRISHNA KISHORE
APPELLANT FOR R2 (A TO C)
A/W STATEMENT OF V/O DTD 28/03/2013
OBJECTIONS SERVICE OF NOTICE TO
2) IA 4/21 FOR R2(D)
GRANT LEAVE TO IS HELD SUFFICIENT
THE APPLICANT BY WAY PAPER
A/W STATEMENT OF PUBLICATION
OBJECTIONS FILED R2(D) - MANJULA
BY COUNSEL FOR R3[A] - ZIA MATHUR
R1 SD
3) NON
COMPLIANCE OF
OFFICE OBJECTION
RAISED ON
STATEMENT OF
OBJECTION FILED
BY ADV P D
SURANA I.E., VK
FILED BY P D
SURANA NOT
FORTHCOMING IN
THIS APPEAL
4) NON FILING OF
SYNOPSIS NOTES
OF ARGUMENTS &
LIST OF
AUTHORITIES BY
ADV ON BOTH
SIDES V/O DTD
19.03.2021
(APPEAL ADMITTED
ON 28/11/07)
(2 PB'S K/B)
Connected With

COURT HALL NO :37

2.1 RFA 2514/2007 (SP,)
REG: NON-
COMPLIANCE OF
OFFICE
OBJECTIONS
RAISED ON IA
1/24 FOR GRANT
LEAVE TO
PROSECUTE THE
APPEAL FILED BY
COUNSEL VIVEK
HOLLA
(ADMITTED ON
12/12/07)
(PB FILED IN RFA
2471/2007)

PET: SHAHANUR JEHAN
BEGUM @ S J BAIG
SINCE DECD BY LRS
ASHOK PATIL
& K C PATIL

RES: M/S AMIN
INTERNATIONAL AND
OTHERS

VINAYAKA B FOR R1
(NOC)
V/O DTD 28/03/2013,
SERVICE OF NOTICE TO
R2(A TO C)
IS HELD SUFFICIENT
BY WAY PAPER
PUBLICATION
R2(A) - SHANKAR
R2(B) - SARVANA
R2(C) - SURESH
V/O DTD 19/12/2007,
NOTICE TO R3 NOT
NECESSARY SINCE ADV
APPEARING FOR
APPELLANT
IN RFA 2471/07 HAS
TAKEN NOTICE
VIVEK HOLLA FOR R3
A/W GPA COPY

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